

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.740 of 2019**

**IN THE MATTER OF:**

**Simplex Infrastructures Ltd.**

**...Appellant**

**Versus**

**Nitesh Estates Ltd.**

**...Respondent**

**For Appellant:                   Shri S.C. Das, Shri Debayan Ghosh and Shri Sayan Ray, Advocates**

**For Respondent:                Ms. Vaishali Goyal, Advocate**

**ORDER**

**06.02.2020**       The arguing Counsel for Respondent is not present. Advocate - Ms. Vaishali Goyal states that as the Counsel at Bengaluru was not available due to his marriage, necessary steps to comply with Order dated 16<sup>th</sup> January, 2020 could not be taken. She seeks time to file the Chart as was directed.

                  List the Appeal as part-heard before this Bench on 27<sup>th</sup> February, 2020 at 12.30 P.M.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

*/rs/md*